



भारत निर्वाचन आयोग
Election Commission of India

निर्वाचन सदन
NIRVACHAN SADAN
अशोक रोड, नई दिल्ली - 110 001
ASHOKA ROAD, NEW DELHI - 110 001

No. 464/ECI/LET/EEM/Spl. Obs./EEPS/2019/Vol. I

Dated: 23rd September, 2019

To

Ms. Madhu Mahajan, ex-IRS(IT):1982
Special Expenditure Observer
(e-mail id: mahajan.madhu@gmail.com, mahajan.madhu@yahoo.co.in)

Sub:- General Election to the Legislative Assembly of Maharashtra, 2019- -Deployment of Special Expenditure Observer- Reg.

Madam,

I am directed to state that in exercise of the powers conferred on it under Article 324 of the Constitution and Section 20B of the R. P. Act, 1951, the Election Commission of India hereby appoints you as Special Expenditure Observer in Mumbai for the upcoming election to the Legislative Assembly of Maharashtra.

2. Under Article 324 of the Constitution of India you will be under superintendence, direction and control of the Election Commission. You will be required to watch the conduct of elections in the State of Maharashtra with special emphasis on controlling and curbing the abuse of money power, in consultation with the Chief Electoral Officer and other officers of the state and such other Election Authorities as deemed appropriate. You may also be required to perform such other functions as may be entrusted to you by the Commission during the period of Election.

3 You will be entitled for TA/DA as admissible on tour which will be drawn from budgetary grants of the Election Commission of India. You are also entitled to travel by train or by air in any scheduled commercial flight of any airline in any class as per entitlement.

Yours faithfully,

(RAJAN JAIN)
UNDER SECRETARY

Copy to:

1. PPS to the CEC
2. PPS to the EC(L)
3. PPS to EC(C)
4. PPS to Sr. DEC (US)
5. PA to DG (DS)
6. PPS to DEC (CBK)
7. Chief Electoral Officer of Maharashtra for information and necessary action with a request to make all arrangements for her meetings, boarding/lodging, transportation, protocol and security during her stay in Maharashtra.
8. Protocol, ECI.
9. IFD, ECI

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NIRVACHAN SADAN
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ASHOKA ROAD, NEW DELHI - 110 001

Dated 23rd September, 2019

(e-mail id: mahajan.madhubud@gmail.com, mahajan.madhubud@eci.nic.in)


(RAJAN JAIN)
UNDER SECRETARY

Sub: General Election to the Legislative Assembly of Maharashtra
Special Expenditure Observer - Ag.


Sir,

I am directed to state that in exercise of the powers conferred on it under Article 74 of the Constitution and Section 2(3) of the R. P. Act, 1951, the Election Commission of India hereby appoints you as Special Expenditure Observer in Mumbai for the upcoming election to the Legislative Assembly of Maharashtra.

Under Article 324 of the Constitution of India you will be under superintendence, direction and control of the Election Commission. You will be required to watch the conduct of elections in the State of Maharashtra with special emphasis on controlling and curbing the abuse of money power. In consultation with the Chief Electoral Officer and other officers of the state and such other Election Authorities as deemed appropriate. You may also be required to perform such other functions as may be entrusted to you by the Commission during the period of Election.

You will be entitled for T.A./D.A. as admissible in force which will be drawn from budgetary grants of the Election Commission of India. You are also entitled to travel by train or by air in any scheduled commercial flight of any airline in any class as per entitlement.

Yours faithfully,


(RAJAN JAIN)
UNDER SECRETARY